

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**



**OA No-4200/2016
MA No-1327/2020
MA No- 2746/2018**

New Delhi, this the 17th day of August, 2020

(Through Video Conferencing)

**Hon'ble Sh. A.K. Bishnoi, Member (A)
Hon'ble Sh. R.N. Singh, Member (J)**

Harnam Singh
Aged about 52 years
S/o late Sh. Lakhi Ram
R/o VPO Kanouna Distt. Jhajjar
Haryana.Applicant

(through Sh. M.K Bhardwaj)

Versus

1. Union of India
Secretary
Ministry of Health & Family Welfare
Shastri Bhawan, New Delhi.
2. Rural Health Training Centre
Through its Director
Ministry of Health & Family Welfare
Najafgarh, Delhi. ...Respondents

(through Sh. Hanu Bhaskar)

ORDER (ORAL)

Hon'ble Sh. R.N. Singh, Member (J)

MA No. 1327/2020



The present MA has been filed by the applicant to seek permission to withdraw the present OA with liberty to claim service benefit as Junior Accountant from 2014.

2. The present MA is allowed to the extent that the request of the applicant to withdraw the OA is allowed with liberty in accordance with law.
3. MA stands disposed of in the aforesaid terms.

OA No. 4200/2016

In view of the above order passed in the MA, the OA stands dismissed as withdrawn with liberty in accordance with law. No costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

ravi/ns/uma